

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

TA No. 62/4746/2020

This the 17th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

1. Muhammad Rafiq Wani aged 34 years S/o Ghulam Nabi Wani,
Khanadamad Met, Sajida R/o Muniward, Tehsil and District Anantnag,
Kashmir.

.....Applicant

(Advocate: Mr. Arshad Ahmad Wani)

Versus

1. Union of India through Ministry of Railways, Govt. of India, New Delhi.
2. Chief Administrative Officer/Construction, Northern Railways Kashmiri Gate Delhi 110006.
3. Deputy Commissioner, Anantnag.

.....Respondents

(Advocate: Mr. Rajesh Thapa, Ld. DAG/Mr. Raghu Mehta, Sr. CGSC)

O R D E R

[O R A L]

Delivered by HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

1. Learned counsel for the applicant submits that he may be allowed to withdraw the TA.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-

